### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 186 OF 2017 & IA NO. 437 OF 2017

Dated: 23<sup>rd</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

Chhattisgarh State Power Distribution Company Ltd. ... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Rashmi Singh

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

Mr. Avinash Menon Mr. Kumar Mihir for R-2

### **ORDER**

Learned counsel for respondent No.2 seeks two weeks further time to file reply. He may take steps to file the same on or before 07.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>14.12.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd